

Maternity Centres in Orissa

3619. SHRI K. PRADHANI: Will the Minister of HEALTH AND WELFARE be pleased to state:

(a) whether Government are aware that the number of Maternity Centres in the State of Orissa is less while comparing it to other States;

(b) if so, whether the State Government of Orissa has approached the Union Government to extend its financial co-operation to the State of Orissa; and

(c) whether any provision of financial assistance to the State of Orissa has been made during the Sixth Five Year Plan period?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) Maternity services are provided through a variety of institutions like Primary Health Centres and Sub-centres in rural areas, Maternity & Child Health Centres, Urban Family Welfare Centres and Hospitals in urban areas. Their number in the State of Orissa is comparable to what obtains in other States.

(b) No specific request has been received from Orissa for financial assistance from the Central Government for opening more Maternity Centres;

(c) Yes. Rs. 48 Crore for family welfare programme which includes Maternity and Child Health Care.

Kottur—Davangere Line

3620. SHRI B. V. DESAI: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Railway Board has communicated to the State Government that extension of the railway line from Kottur to Davangere in Hospet will have to wait

for better times as the laying of 70 km. route would need about Rs. 12.5 crores;

(b) if so, what are the other reasons for not agreeing for the extension of the railway line from Kottur to Davangere; and

(c) whether this will put people to a great loss?

THE DEPNTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Several representations for construction of a railway line from Kottur to Davangere were received and were replied that the suggestion has to wait for better times.

(b) In view of the constraints of resources, it will not be possible to take up construction of the line at present.

(c) Does not arise.

Principles for Seniority of Railway Employees.

3621. SHRI SURAJ BHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether directives issued by Home Ministry vide letter No. 9/11-55 RPS dated 22nd December, 1959 regarding principles for determining seniority of Central Government employees were received by his Ministry;

(b) whether one of the principles embodied in this letter determines seniority in cadres where recruitment is made by two sources or more their seniority should be based on basis of quota laid down in recruitment for both sources;

(c) if so, whether said principle was not adopted on Railways on plea that same will not be practical for implementation in organisation like Railways;

(d) whether there were other reasons for not adhering to same;

(e) if so, what are those;

(f) whether in Home Ministry's letter, ministries which may not adopt principle, enumerated therein, were to seek a specific exemption from Ministry of Home Affairs;

(g) if so, whether said exemption was sought by Railway Ministry; and

(h) if not, reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) The said order provided that the relative seniority of direct recruits and promotees shall be determined according to the rotation of vacancies between direct recruits and promotees which shall be based on the quotas of vacancies reserved for direct recruitment and promotion respectively in the Recruitment Rules.

(c) to (e). These orders were not adopted in so far as Railways are concerned, one of the principal reason being the practical difficulties which the implementation of the principles would have involved.

(f) It was stated in the Annexure to the O.M. dated 22nd December, 1959 of the Ministry of Home Affairs that whenever it was considered necessary, to follow principles, different from those laid down therein, a specific reference should be made to the Ministry of Home Affairs.

(g) and (h). Having regard to the powers vested in the Ministry of Railways in the matter of framing rules governing the conditions of service of Railway servants, the question of seeking exemption by that Ministry from the Ministry of Home Affairs in this matter, did not arise.

राज्यों में संस्कृत कालेजों की स्थापना

3622. श्री रोमाशवार शास्त्री : क्या शिक्षा और समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने संस्कृत की शिक्षा को बढ़ावा देने के लिये बिहार सहित विभिन्न राज्यों में संस्कृत कालेज स्थापित करने की कोई योजना बनाई है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है ;

(ग) क्या यह सच है कि कुछ राज्यों में पहले ही ऐसे कालेजों में संस्कृत पढ़ाई जा रही है ; और

(घ) यदि हां, तो उन राज्यों के नाम क्या है ; और इन कालेजों द्वारा की गई प्रगति का ब्यौरा क्या है ?

शिक्षा तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्रीमती शीला कोल) :

(क) और (ख). अभी तक ऐसी कोई योजना तैयार नहीं की गई है जिसके अन्तर्गत विभिन्न राज्यों में संस्कृत कालेजों की स्थापना की जा सके। तथापि, राष्ट्रीय संस्कृत संस्थान को जो शिक्षा तथा संस्कृति तथा संस्कृति मंत्रालय के अधीन एक स्वायत्त संगठन है, देश के विभिन्न भागों में छः केन्द्रीय संस्कृत विद्यापीठ चला रहा है। केन्द्रीय संस्कृत विद्यापीठ स्थापित करने के प्रस्तावों पर गुणावगुणों के माध्यम पर विचार किया जाता है। आदर्श संस्कृत पाठशालों को स्थापित करने की शिक्षा तथा संस्कृति मंत्रालय की एक अन्य योजना के अन्तर्गत स्वच्छिक संस्कृत संघटनों को यदि वे कुछ स्तरों के